

दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“ऊन के आयात और वितरण के बारे में सरकार की नई नीति”

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : Sir, this is a somewhat detailed statement.

MR. SPEAKER : You may place it on the Table of the House.

SHRI DINESH SINGH : Sir, I place it on the Table of the House. [Placed in Library. See No. LT-1856/67.]

MR. SPEAKER : Questions on it may be asked tomorrow.

श्री मधु लिमये : मैं मांग करता हूँ कि यह पढ़ा जाये। सदन को कम से कम कुछ पता तो लगे।

MR. SPEAKER : That is exactly what I thought. It is an eight-page statement and it will be difficult for others to follow.

श्री मधु लिमये : यह इम्पोर्ट आफ बूल के बारे में है। कल लें तो ठीक होगा।

AN HON. MEMBER : It can be circulated.

MR. SPEAKER : Yes.

12.13. Hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE LIFE INSURANCE CORPORATION OF INDIA ALONG WITH THE AUDITED ACCOUNTS FOR THE YEAR 1966-67

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Sir, I beg to lay on the Table a copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1967 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956 [Placed in Library. See No. LT-1792/67.]

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940 AND STATEMENT SHOWING REASONS FOR DELAY IN LAYING THE SAME

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY

PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Dr. S. Chandrasekhar, I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :—

(a) The Drugs and Cosmetics (First Amendment) Rules, 1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967;

(b) The Drugs and Cosmetics (Second Amendment) Rules, 1967, published in Notification No. S.O. 2405 in Gazette of India dated the 22nd July, 1967.

(2) A statement showing reasons for delay in laying the Notifications mentioned at (1) above.

[Placed in Library. See No. LT-1793/67]

श्री ज्ञानं करनेन्धीज (बम्बई दक्षिण) : अध्यक्ष महोदय, मंत्री महोदय ने जो कागज टेबल पर रखना है उस के बारे में मेरा व्यवस्था सम्बन्धी प्रश्न है।

आज का जो आर्डर पेपर दिया गया है उस में यह लिखा गया है कि :

“A statement showing reasons for delay in laying the Notifications mentioned at (1) above.”

टेबल पर नोटिफिकेशन रखने में देरी का क्या कारण मंत्री महोदय बतला रहे हैं, मुझे नहीं मालूम, मगर जिस ड्रग्स और कॉस्मेटिक्स ऐक्ट, 1940 के क्लॉज 33(3) के बाधकार पर वे इस को रखने जा रहे हैं, मैं उस को आप को पढ़ कर सुनाना चाहता हूँ। 33(3) इस प्रकार है :

“Every rule made under this Section shall be laid as soon as may be, after it is made, before each House of Parliament while it is in session for a total period of 30 days which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid or the